

THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

7/5

App

Respondent(s)

or
Ad
s)
A

Advocate for

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 09/2010

Date of Order: 13.01.2010

Mr J.K. Mishra, counsel for the applicant

Heard. Admit. Issue notice by dasti returnable within 10 day's.

The applicant was working on post of Motor Lorry Driver in the office of Assistant Engineer (E) Sub-Division, Central Electrical Sub-Division, CPWD, Jodhpur. On 14.12.2009 the respondent No.2 transferred the applicant from Jodhpur to Bikaner but the Bikaner office refused to accept and send him back to Jodhpur. Now apparently, the Jodhpur office does not want him. In the meanwhile his salary is not paid for the month of December, 2009. In case, his salary is not paid it affects his right of life as enshrined in the Constitution of India and, therefore, we hereby direct the respondents to pay the salary from the Jodhpur office as if he has not been transferred and continue to pay the same until further orders are issued regarding his posting.

In the meanwhile the respondents can file reply within four weeks and applicant may file rejoinder within next two weeks thereafter.

Post the matter after 10 days on 25.01.2010.

(V.K. KAPOOR)
MEMBER (A)

(Dr. K.B. SURESH)
MEMBER (J)

/RSS/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 09 OF 10

1
6

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

TWO

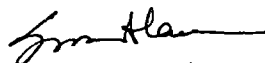
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25/01/10

Mr. J. K. Mishra, Counsel to applicant
Mr. M. Godara, proxy for
Mr. Vinet Mathur, Counsel to respondents

It has been submitted by the
learned Advocate of the respondents
that the grievances of the applicant
has already been satisfied and as such
this OA has become infructuous. The learned
Advocate of the applicant also concedes
that the grievance has been fully satisfied.
In view of the submissions by both these
lawyers, this OA has become infructuous
as such, the same is dismissed as being
infructuous.


Justice S. M. M. Alam
Judicial Member

दिनांक 17/12/15 के आदेशानुसार
मेरी उपस्थिति में दिनांक 9/12/15
को भाग-II व III मजदूर किए गए।

अनुमान अधिकारी
केन्द्रीय प्रशासनिक अधिकरण
जोधपुर न्यायाधीश, जोधपुर

R/C
न/र/.
H/R

28/11